Supplementary Cause List-1 Sr. No. 2

## HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

(Through Video Conference)

EMG-WP(C) No. 12/2020, EMG-CM No. 23/2020. in EMG-WP(C) No. 17/2020 EMG-CM No. 33/2020. EMG-CAV No. 1/2020

Pankaj Mangotra and others

.....Petitioner (s)

Through :- Mr. Ashok Sharma, Advocate in EMG-WP(C) Nos. 12/2020 & 17/2020 (on Video Call from residence in Jammu)

V/s

Union Territory of Jammu & Kashmir and others

.....Respondent(s)

Through :- Mr. F. A. Natnoo, AAG Mr. Vishal Bharti, Dy. AG

IGH COUP

Mr. Jagpal Singh, Advocate for Caveator in EMG-WP(C) No. 17/2020 (on Video Call from residence in Jammu)

## Coram: HON'BLE MR. JUSTICE RAJNESH OSWAL, JUDGE <u>ORDER</u>

## **EMG-WP(C) No. 12/2020**

Objections have been filed on behalf of respondent Nos. 2, 4 & 5

## EMG-WP(C) No. 17/2020 & EMG-CM No. 33/2020

Notice to the respondent Nos. 1 to 5 only at this stage in the main

writ petition as also in connected application seeking interim relief.

Mr. F. A. Natnoo, AAG and Mr. Vishal Bharti, Dy. AG waive notice on behalf of respondent Nos. 4 & 5 and 2 respectively.

Mr. Vishal Bharti, Dy.AG appearing on behalf of respondent No. 2 submits that the said respondent has unnecessarily been arrayed as a party respondent and he be deleted. Objection of Mr. Bharti, Dy. AG shall be considered on the next date of hearing.

Mr. F. A. Natnoo, AAG shall file objections before the next date of hearing particularly clearing their stand with regard to the enhancement of the seats from 494 in the year 2019 to 540 in the year 2020 and also with regard to seats kept vacant in the select list issued on 03.05.2020.

Notice to respondent Nos. 1 & 3 be also sent through e-mail.

List both the writ petitions along with Caveat on 15.05.2020.

(RAJNESH OSWAL) JUDGE

Jammu 11.05.2020 (Muneesh) 2